

Ludhiana RTA in VB net for 'accepting' bribe

LUDHIANA, JANUARY 6 The Vigilance Bureau (VB) on Friday arrested Narinder Singh Dhalwal, Regional Transport Authority (RTA), Ludhiana, for reportedly accepting bribe from transporters.

Acting on basis of a complaint lodged at the Chief Minister's anti-corruption action line on November 11, 2022, the VB found that Dhalwal accepted bribe from transporters through some private persons on monthly basis for not issuing challans.

The VB spokesperson said

complainant Satnam Singh Dhawan of Mankawal village had submitted an online complaint against the RTA along with videos as a proof of Punjab Home Guards (PHG) Bahadar Singh attached with Dhalwal.

In December 2022, the RTA received Rs 4 lakh in bribe and kept Rs 1.70 lakh with himself and handed over the remaining Rs 2.30 lakh to the PHG.

A case under Sections 7, 7-A and 8 of the Prevention of Corruption Act and 120-B of the IPC has been registered against Dhalwal. — TNS

ASI nabbed taking ₹5K

CHANDIGARH, JANUARY 6 The Vigilance Bureau on Friday registered a case against an ASI Kiranjet Singh posted at Tapa police station for accepting a bribe of Rs 5,000.

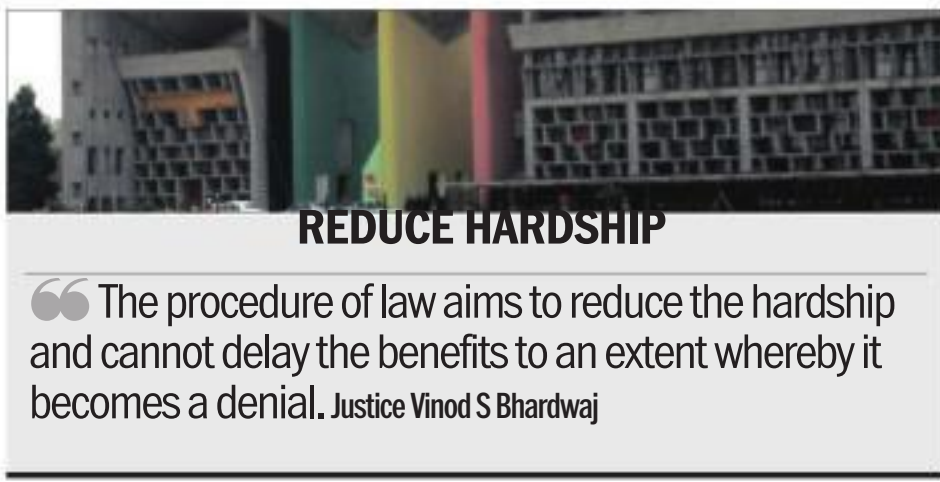
A spokesperson said the case had been registered against the ASI on a complainant of Parveen Kumar of Bhadour. The complainant alleged the ASI had demanded Rs 10,000 to provide a copy of compromise executed in a case lodged against him. The VB said the ASI took Rs 5,000 on the spot and was demanding the remaining Rs 5,000. A case under the PC Act has been registered against the ASI. — TNS

Court directs bank to give wife's FD proceeds to husband for her cure

SAURABH MALIK
TRIBUNE NEWS SERVICE

CHANDIGARH, JANUARY 6 A husband will be able to meet the medical expenses for the treatment of his wife in "a persistent vegetative state" with the Punjab and Haryana High Court ordering a bank to credit the amount of FDRs and the interest in their joint account. The direction came as Justice Vinod S Bhardwaj made it clear that procedural requirements could not stand as a towering impediment to disentitle a person to avail what lawfully belonged to him and was meant for his welfare.

The bank's stand in the matter was that the amount could not be released in the absence of the wife's consent as the FDRs were in her name. The husband's predicament stemmed from the fact that her consent could not be obtained as she was not in control of her senses. Besides this,



the petitioner could not be construed as a successor since she was not clinically dead. Justice Bhardwaj asserted the procedure of law was aimed at reducing the hardship and could not delay the benefits to an extent of it becoming a denial. When the circumstances were extreme, the remedial measures had to be exemplary.

"The rights guaranteed to the wife and also the petitioner under Article 21 of the Constitution of India cannot be sacrificed at the altar of technicalities more so when there is no

dispute or counterclaim qua the amount," Justice Bhardwaj asserted.

Referring to the facts of the case, Justice Bhardwaj asserted the situation was neither comprehensible, nor desired. Her medical condition did not allow her to issue instructions for encashment or crediting the deposits. At the same time, it could not be lost sight that the FDRs were meant for utilisation by the beneficiary. The medical report substantiated that she was in a persistent vegetative state. But she was entitled to

GURBANI TELECAST Takht urged to act against SGPC

AMRITSAR, JANUARY 6

The Delhi Sikh Gurdwara Management Committee (DSGMC) has urged Akal Takht officiating Jathedar Giani Harpreet Singh to act against the SGPC for not complying with the directions of starting its own channel while letting a private channel to hold exclusive rights to telecast Gurbani from the Golden Temple.

The Delhi Sikh body has also urged Jathedar to summon former DSGMC presidents Paramjit Singh Sarma and his brother Harvinder Singh Sarma for their alleged anti-Panthic activities.

DSGMC general secretary Jagdip Singh Kahlon alleged the SGPC was misusing money donated by sangat for promotion of Sarma brothers.

Termining the allegations baseless, Paramjit Singh Sarma said he had headed the DSGMC for fifteen years and never depended on others for promotion. He said he would appear in person at Akal Takht, if called. — TNS

केनरा बैंक CANARA BANK Branch: 3, The Mall, Kapurthala

POSESSION NOTICE (FOR IMMOVEABLE PROPERTIES)

Whereas, the undersigned being the Authorized Officer of the Canara Bank, under Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice to calling upon the borrowers / guarantors to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice.

Name of the NPA Account	Date of the Demand Notice	Date of the Possession	Outstanding Amount
(1) (i) M/s Sanjeev Khad Store (Borrower) through its Proprietor Sh. Sanjeev Kumar S/o Sh. Roshan Lal, Shop no. 70 New Dana Mandi, Kapurthala 144601 (ii) Sh. Ashok Kumar S/o Sh. Roshan Lal, House no B-22/48 Mohalla Harmam Nagar, Kapurthala (iii) Sh. Rajinder Kumar S/o Sh. Roshan Lal, 11, Windsor Park, Kapurthala.	09-08-2022	03-01-2023	(1) Rs. 1,29,79,172/- + Interest, other charges and less recovery if any, till date affected
(2) M/s Roshan Lal Ashok Kumar through its Proprietor Sh. Ashok Kumar S/o Sh. Roshan Lal, New Grain Market, Kapurthala 144601 (ii) Sh. Sanjeev Kumar S/o Sh. Roshan Lal, 94, Mohalla Harmam Nagar, Kapurthala 144601 (iii) Sh. Rajinder Kumar S/o Sh. Roshan Lal, 11, Windsor Park, Kapurthala 144601	10-08-2022	03-01-2023	(2) Rs. 1,21,69,178/96 + Interest, other charges and less recovery if any, till date affected

DESCRIPTION OF THE IMMOVEABLE PROPERTIES MORTGAGED WITH BOTH ABOVE ACCOUNTS

(A) All that part and parcel of the Property consisting of Cattle Shed and House Building property situated at 94, Mohalla Harmam Nagar, Kapurthala, measuring 299.50 Marlas comprising in Khewat / Khata no. 1570/2248, Khaska no. 7025/5042/1/10-7, 7016/5042/2/10-3, Khewat / Khata no. 1567/1571/2245 and 2249 Khaska no. 7008/5042/0-10, 7016/5042/2/20-1, 7025/5042/1/20-2, Khewat / Khata no. 1582/2260, Khaska no. 7005/5042/13-4 jointly in the names of Sh. Sanjeev Kumar, Sh. Ashok Kumar and Sh. Rajinder Kumar all sons of Sh. Roshan Lal and bounded as North: Civil Hospital, Sh. Ram Prakash, South: Sh Om Parkash, East: Ramdhir College, West: Gali / Street

(B) All that part and parcel of the property consisting of Shop, situated at SCF no. 08 New Sabzi Mandi, Sultanpur Road, Kapurthala, measuring 900.00 sq. Ft. standing in the name of Sh. Sanjeev Kumar and Sh. Ashok Kumar and bounded as North: SCF 7 Shah Trading Co., South: SCF 9, Mukesh Kumar, Deepak Kohli, East: Market Committee, Railway line, West: Road.

Date: 07-01-2023 Place: Kapurthala Sd/- Authorised Officer

Acute shortage of doctors in Muktsar district

ARCHIT WAITS
TRIBUNE NEWS SERVICE

MUKTSAR, JANUARY 6 Healthcare services are badly affected in Muktsar, which is one of the worst-affected districts by cancer and hepatitis-C. Against the total 83 posts of general medical officer, just 20 have been filled. It means about 76 per cent of these seats are lying vacant.

Besides, against the sanctioned strength of 97 medical specialists, just 30 posts have

been filled. The situation is dismal in rural areas, where all 20 primary health centres (PHCs) are sans any doctor. Sources said some doctors had been deployed at these PHCs, but they, too, were told to work as emergency medical officers in other hospitals.

Sources in the Health Department said the district had 14 posts of medicine specialists, four posts of radiologists and one post of microbiologist, but all were lying vacant.

Further, against the sanctioned posts of 11 surgeons, just two had been filled. Similarly, against the 14 posts of gynaecologist, just three are filled. Likewise, against the sanctioned 14 posts of child specialist, just one seat has been filled. Against the sanctioned eight posts of anaesthetist, just four have been filled. Against the sanctioned four posts of ophthalmologist, just two have been filled. Against the sanctioned posts

of four dermatologist, just two have been filled. Against the sanctioned posts of 10 dentist, just five have been filled.

On this, Dr Ranju Singla, Chief Medical Officer (CMO), Muktsar, said, "We are facing an acute shortage of doctors, but still are trying our best to provide good services to the public. The issue of vacant posts is in the notice of higher-ups and efforts are being made to fill these soon."

About the healthcare servic-

es in rural areas, she said all 20 Primary Health Centres were presently being run by pharmacists. "The state government is set to open 16 Aam Aadmi Clinics in Muktsar district on January 26. Of these, 14 will be opened in rural areas and two in urban areas after upgrading the existing Primary Health Centres. Presently, the district has two Aam Aadmi Clinics at Bhagsar and Bhundar villages," said the CMO.

Jammu and Kashmir Bank Ltd. E-AUCTION SALE NOTICE

Impaired Assets Portfolio Management Department
Zonal Office: Kathua (J&K) NHW 44, Near Forest Protection Force Office, Kathua-184102 J&K Tel:- 01922-234663, 238586, E:- amid.zo@jkbmail.com

Registered office: Corporate Headquarters M.A. Road, Srinagar 190001 Kashmir, India T +91 (0)194 2481 930-35 F +91 (0)194 248 1928 CIN: L65110JK19385G000048 Email: info@jkbmail.com Website: www.jkbank.net

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTIES MORTGAGED TO THE BANK UNDER SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT 2002 (NO. 54 OF 2002) SARFAESI ACT.

Whereas, the borrower's named hereunder have defaulted to Jammu & Kashmir Bank Ltd and owe the sums as indicated herein below and further interest thereon, Jammu & Kashmir Bank Ltd, through its Authorised Officer, had taken possession of the mortgaged properties under section 13(4) of SARFAESI Act 2002 and the Bank has decided to sell the properties, described here in below against their names, on "as is where is" and "as is what is" and "no complaint" condition, under rule 8 to 9 of the Security Interest (Enforcement) Rules, 2002.

Name of the Borrower(s)/Mortgagor(s)/ Guarantor(s)	M/s Vinod Cotton Corp. Pvt. Ltd., Head Office Kohli No. 14, New Shakti Nagar Bathinda (Company now dissolved), 2) Sh. Vinod Kumar Somani S/o Sh. Bhagwan Dass Somani R/o 54, New Shakti Nagar, Bathinda (Guarantor/Mortgagor), 3) Sh. Sham Sunder Somani S/o Sh. Vinod Kumar Somani R/o 54, New Shakti Nagar, Bathinda. (Guarantor/Mortgagor), 4) Sh. Vikas Somani S/o Sh. Vinod Kumar Somani R/o 54, New Shakti Nagar, Bathinda. (Guarantor/Mortgagor), 5) Smt. Sunita Somani W/o Sh. Vinod Kumar Somani R/o 54, New Shakti Nagar, Bathinda (Guarantor/Mortgagor), 6) Sh. Rajinder Kumar S/o Sh. Sohan Lal R/o 4656, Opp. SSD Sabha Senior Secondary School Bathinda (Guarantor), 7) Smt. Kusum Lata W/o Late Sh. Amit Kumar R/o 4656, Opp. SSD Sabha Senior Secondary School, Bathinda. 8) Sh. Abhishek Gupta S/o Late Sh. Amit Kumar R/o 4656, Opp. SSD Sabha Senior Secondary School, Bathinda. 9) Sh. Sourabh Gupta S/o Late Sh. Amit Kumar R/o 4656, Opp. SSD Sabha Senior Secondary School, Bathinda (Notices at S.No. 7 to 9 are legal heirs of deceased guarantor Sh. Amit Kumar S/o Sh. Sohan Lal)
Amount of Demand Notice dated 20.10.2016 (excluding interest & other expenses from 01.10.2016)	Rs. 14, 36, 33,389.29 plus with interest @ MCLR1Y+2.55% i.e. 11.90% P.A. with monthly rests w.e.f 01.10.2016.
Outstanding as on 31.12.2022	Rs. 24,75,46,225.29 along with interest & charges w.e.f. 01.01.2023.
Description of the mortgaged/hypothecated assets	1. All parts & parcels of Plot of land measuring 4 Bigha- 12 Biswa- 02 Biswasi (4605 Sq. yards) comprised in Khata No. 8/22, Khaska No. 359/2(10-15-02), 360/2(10-17-0), 554/361(2-11-0), 557/363(0-2-0) as per Jamabandi for the year 2011-12 situated at Village Samlehi Tehsil Derabassi, Distt. Mohali (Punjab) standing in the name of Mr. Vikas Somani S/o Mr. Vinod Kumar Somani.
Reserve Price fixed (in lacs)	Rs. 110.78 Lac (Rupees One crore ten lac seventy eight thousand only)
EMD	Rs. 11,07,800/- (Rupees Eleven lac seven thousand eight hundred only)
Description of the mortgaged/hypothecated assets	2. All parts & parcels of Plot of land measuring 3 Bigha- 17 Biswa- 0 Biswasi (3850 Sq.yards) comprised in Khata no. 11/17, Khaska No. 118/1(1-4), 114/1(2-13) as per Jamabandi for the year 2013-14 situated at Village Kolinagra, Tehsil Derabassi, Distt Mohali standing in the name of Mr. Shyam Sunder Somani S/o Mr. Vinod Kumar Somani
Reserve Price fixed (in lacs)	Rs. 81.39 Lac (Rupees Eighty one lac thirty nine thousand only)
EMD	Rs. 8,13,900/- (Rupees Eight lac thirteen thousand nine hundred only)
Bid Increase Amount	Rs. 20000/- (Rupees Twenty Thousand Only)
Name of the Branch	Jammu and Kashmir Bank Ltd (Branch: Mohali, Punjab Landline : 0172-2228938, 22565789 email:- mohali@jkbmail.com, Mr. Umesh Sharma (Branch Head) Ph: 7889512400
Authorized Officer/Designation	Mr. Jagdeep Kumar Chief Manager Mobile No. 9596885222
Last Date & Time of submission of EMD and Documents	02.02.2023 up to 04.00 P.M
Date and Time of E-Auction	03.02.2023 between 01.00 P.M to 03.00 P.M
EMD REMITTANCE DETAILS BY RTGS TO ACCOUNT NUMBER	Account No. 0370010100001136 Account Name: E Auction Account, IFSC CODE: JAKA0MOHALI

TERMS & CONDITIONS:- (1) The E-Auction is being held on "AS IS WHERE IS" & "AS IS WHAT IS BASIS" and "No Complaint basis". To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of properties put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The Authorised Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. (2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of properties put on auction will be permitted to interested bidders on Bank working days. (3) The interested bidders shall submit their offer along with EMD through website <https://sarfaesi.auctiontger.net> (the user ID and password can be obtained free of cost by registering name with "https://sarfaesi.auctiontger.net") through their login ID and Password. The EMD 10% of RESERVE PRICE shall be payable through NEFT/RTGS/Transfer (EMD remittance details given above) on or before 4.00 P.M on 02.02.2023. Please note that Cheques/ Demand Drafts shall not be accepted as EMD amount. (4) After Registration by the bidders in the web-site, the intending purchaser/ bidder is required to get the copies of following documents uploaded in the web-portal before last date of submission of the bid(s) viz. 1. Copy of the NEFT/RTGS challan. 2. Copy of PAN card. 3. Proof of identification (KYC) viz. copy of Voter ID Card/ Driving License/ Passport etc. 4. Copy of proof of address. 5. Duly Filled up & Signed Copy of Annexure II & III attached to the Tender form, without which the bid is liable to be rejected. (5) The Interested bidders who require assistance in creating login ID and password, uploading data, submitting bid, training on e-bidding process etc., may avail online training on E-Auction from M/s e-procurement Technologies Ltd. (Auction Tiger), Ahmadabad: Contact Person: Mr. Ram Sharma, Mobile No. 9978591888/ 9265562818/ 9265562821/ 9374519754, Contact No. 079-68136837/68136880, E-Mail: ramprasad@auctiontger.net, support@ramsharma.net during office hours on working days. (6) Only bidders holding valid User ID/Password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the online auction process. (7) The interested bidders who have submitted their EMD not below the 10% of reserve price through ONLINE mode before 4.00 P.M. on 02.02.2023 shall be eligible for participating in the e-auction. The e-auction of above properties will be conducted exactly on the scheduled date & time as mentioned above by way of inter-se bidding amongst the bidders. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount" against the Property. In case bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes (subject to unlimited extensions of 5 minutes each). The bidder who submits the highest bid (not below the reserve price) on closure of online auction shall be declared as successful bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Authorised Officer/Secured Creditor. (8) The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the Bidder shall be liable to be forfeited and the property shall be put to re-auction and the defaulting bidder shall have no claim/right in respect of property/amount. (9) The prospective qualified bidders may avail online training on e-auction from M/s e-procurement technologies Ltd. prior to the date of e-auction. Neither the Authorised Officer/Bank nor M/s. e-procurement technologies Ltd. shall be liable for any network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event. (10) The purchaser shall bear the applicable stamp duties/additional stamp duty/transfer charges, fees etc. and also all the Statutory/ non statutory dues, taxes, rates, assessments, charges, fees, GST etc. owing to anybody. (11) The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction without assigning any reason. NOC or any requisite document from any concerned authority for registration of Conveyance Deed has to be obtained by the purchaser only. (12) The bidders are advised to go through the detailed terms and conditions of e-auction available on the website of M/s e-procurement Technologies Ltd. <https://sarfaesi.auctiontger.net> before submitting their bids and taking part in e-auction. (13) The publication is subject to the force majeure clause. (14) The sale certificate shall be issued after receipt of entire sale consideration and confirmation of sale by secured creditor. The sale certificate shall be issued in the name of the successful bidder. No request for change of name in the sale certificate other than the person who submitted the bid / participated in the e-Auction will be entertained. (15) The bid once submitted by the bidder, can not be cancelled/ withdrawn and the bidder shall be bound to buy the property at the final bid price. The failure on the part of bidder to comply with any of the terms and conditions of e-auction, mentioned herein will result in forfeiture of the amount paid by the defaulting bidder. (16) Decision of the Authorised Officer regarding declaration of successful bidder shall be final and binding on all the bidders. The Authorised Officer shall be at liberty to cancel the e-auction process / tender, at any time, before declaring the successful bidder, without assigning any reason. The conditional bids may be treated as invalid. Please note that after submission of the bids, no correspondence regarding any change in the bid shall be entertained. The payment of all statutory / non- statutory dues, taxes, rates, assessments, charges, fees, GST etc., owing to anybody shall be the sole responsibility of successful bidder only. In case of any dispute arises as to the validity of the bid (s), amount of bid, EMD once on the bid, authority of the person representing the bidder, interpretation and the decision of the Authorised Officer shall be final in such an eventuality, the Bank shall in its sole discretion be entitled to call off the sale and put the property to sale once again on any date and at such time as may be decided by the Bank. For any kind of dispute, bidders are required to contact the concerned authorised officer of the concerned bank branch only. (17) Special Instructions: Bidding in the last moment should be avoided in the bidders own interest as neither the Jammu & Kashmir Ltd. nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.) in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc. so that they are able to circumvent such situation & are able to participate in the auction successfully. (For detailed term & conditions please refer to website <https://sarfaesi.auctiontger.net> of M/s e-procurement Technologies Ltd.)

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT- 2002

The borrowers/mortgagors/guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost

Date: 06.01.2023 Place: Kathua Authorised Officer

Form No. 3 [See Regulation-15(1)(a)]/16(3) DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT I)
2nd Floor, SCO 33-34-35 Sector-17A, Chandigarh

Dy. No. 10023 Case No.: OA/680/2021 Dated 03.10.2022

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

KOTAK MAHINDRA BANK LIMITED Exh. No. 11382

vs

MAJOR SINGH

To,

(1) Major Singh D/W/S/O- S/o Amrik Singh R/o House No. 1, Village Kameerpura Tehsil Ajnala Amritsar, Punjab-143102

(2) Ajmer Singh S/o Sh. Amrik Singh R/o House No. 1, Village Kameerpura Tehsil Ajnala Amritsar, Punjab-143102

(3) Lakhwinder Singh S/o Sh. Puran Singh R/o House No. 102-A (Sajja Para) Village Manowala, Tehsil Ajnala, Amritsar, Punjab-143102

SUMMONS

Whereas, OA/680/2021 was listed before Hon'ble Presiding Officer/ Registrar on 16.09.2022.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 6509533/- (application along with copies of documents etc. annexed) In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial no. 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets & properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 09.02.2023 at 10.30 A.M. failing which the application shall be heard and decided in your absence.

ALL MODE
Given under my hand and the seal of this Tribunal on this date: 17.09.2022.

Signature of the Officer Authorised to issue summons

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF NACHIKETA PAPERS LTD.

RELEVANT PARTICULARS

1. Name of Corporate Debtor	NACHIKETA PAPERS LTD
2. Date of incorporation of Corporate Debtor	25-May-1988
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U21012PB1988PLC008412
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Mubarakpur Tehsil Rajpura Patiala, Punjab- 140201 Branch Office: SCO 703, NAC, Manimajra, Chandigarh-160101
6. Insolvency commencement date in respect of Corporate Debtor	05-Jan-2023
7. Estimated date of closure of insolvency resolution process	04-July-2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Dharmendra Kumar Bhasin Reg. No.: IBBI/PA-002/IP-N00816/2019-20/12564 AFA Valid Upto : 30-Nov-2023
9. Address & email of the interim resolution professional, as registered with the board	#191, Mamta Enclave, Dhakoli, SAS Nagar, Punjab-140603. E-mail: ipdkbhasin@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	#191, Mamta Enclave, Dhakoli, SAS Nagar, Punjab-140603. E-mail: cirp.nachiketa@gmail.com
11. Last date for submission of claims	19-Jan-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nachiketa Papers Limited on 05-Jan-2023. The creditors of Nachiketa Papers Limited are hereby called upon to submit their claims with proof on or before 19-Jan-2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial claim submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [N/A] in Form CA-NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 06.01.2023 Place: Dhakoli

Dharmendra Kumar Bhasin
Interim Resolution Professional for Nachiketa Papers Ltd.
Reg. No.: IBBI/PA-002/IP-N00816/2019-20/12564

200% increase in cybercrime in 3 yrs

SUKHMEET BHASIN
TRIBUNE NEWS SERVICE

BATHINDA, JANUARY 6 In the last years, there has been a 200 per cent rise in cyber-crime in Bathinda district. The cybercrime cell of the police received 1,744 complaints in three years with fraudsters having duped people of crores through online frauds.

According to data of the cybercrime cell, there has been an increase in such cases over the years. It received 872 complaints in 2022, 592 in 2021 and 277 in 2020.

On December 21, a resident of Bhagta Bhai Ka had lodged a complaint of Rs 29 lakh fraud. He had alleged that he received a call on his WhatsApp from Canada and the caller told him that their relative was in trouble as their group had a fight with Canadian residents in a bar, so a fine has been imposed on him. The caller further claimed that if he did not pay the fine, he would be deported.

The caller also made him talk to a person who impersonated as his relative. The city resident then sent the money. However, he later found out that he had been cheated.



Sources said the cybercriminals were finding new ways to dupe people. In the recent past, many people in Bathinda had received phone and messages that their electricity bills had not been paid and they could lose their power connections.

Bathinda cyber cell in-charge Rajinderpal Singh said the modus operandi of the online fraudsters was they create third party phishing websites which look like existing genuine websites, such as a bank's website or an e-commerce website or a search engine. The links to these websites are circulated by fraudsters through SMS, social media, e-mail, etc.

Bathinda DSP (Cyber Cell) Manmohan Sarna said, "We appeal to the people that if such fraud is committed with them, then immediately inform the police on the helpline number 1930 as it can help in solving the case."

PRAYER MEETING

Urmil Sondhi
w/o Late Shri R.R. Sondhi

"Death is not extinguishing the light, it is putting out the lamp because dawn has come. Those who bloom in the hearts of others never fade away..."

Long Live her Legacy, Long Live her Love,
Doting Aunt, Darling Wife, Friend Forever...

Prayer Meeting at residence 'Rameek', Fazelpur, Kapurthala-Kartarpur Road.
on Sat, 7th Jan '23 from 1.00 to 2.00 pm

Pimi, Benu, Abu, Sandeep
Saudamini, Sidharth, Luisa,
Surya & Brahma

Sondhi Family
M: 9810077008

ਰਾਜਨਾਥ ਸਿੰਘ ਵੱਲੋਂ ਅੰਡੇਮਾਨ ਨਿਕੋਬਾਰ 'ਚ ਆਈਐੱਨਐੱਸ ਬਾਜ਼ ਦਾ ਦੌਰਾ

ਹਿੰਦ ਮਹਾਸਾਗਰ 'ਚ ਚੀਨ ਦੇ ਵਾਧਵੇ ਪ੍ਰਭਾਵ ਦਰਮਿਆਨ ਅਪਰੇਸ਼ਨਲ ਹਾਲਾਤ ਦੀ ਨਜ਼ਰਸਾਨੀ ਕੀਤੀ

ਰੱਖਿਆ ਮੰਤਰੀ ਸੁਰੱਖਿਆ ਬਲਾਂ ਦੇ ਵੀ ਹੱਦੇ ਰੂ-ਬ-ਰੂ

ਪੱਟਰ ਬਲੇਅਰ, 6 ਜਨਵਰੀ
ਰੱਖਿਆ ਮੰਤਰੀ ਰਾਜਨਾਥ ਸਿੰਘ ਨੇ ਅੱਜ ਭਾਰਤੀ ਜਲ ਸੈਨਾ ਦੇ ਹਵਾਈ ਸਟੇਸ਼ਨ ਆਈਐੱਨਐੱਸ ਬਾਜ਼ ਦਾ ਦੌਰਾ ਕੀਤਾ। ਇਹ ਸਟੇਸ਼ਨ ਗੁੱਟ ਨਿਕੋਬਾਰ ਟਾਪੂ 'ਤੇ ਕੈਂਪਬੈੱਲ ਖਾੜੀ ਵਿੱਚ ਹੈ, ਜਿੱਥੇ ਇਹ ਭਾਰਤੀ ਹਥਿਆਰਬੰਦ ਬਲਾਂ ਦੀ ਅੰਡੇਮਾਨ ਤੇ ਨਿਕੋਬਾਰ ਕਮਾਂਡ ਸਾਂਝੀਆਂ ਸੇਵਾਵਾਂ ਅਧੀਨ ਹੈ।



ਪੱਟਰ ਬਲੇਅਰ ਵਿੱਚ ਹਵਾਈ ਸਟੇਸ਼ਨ ਆਈਐੱਨਐੱਸ ਬਾਜ਼ ਦਾ ਦੌਰਾ ਕਰਦੇ ਹੋਏ ਕੇਂਦਰੀ ਰੱਖਿਆ ਮੰਤਰੀ ਰਾਜਨਾਥ ਸਿੰਘ।

ਰੱਖਿਆ ਮੰਤਰੀ ਨਾਲ ਇਸ ਮੌਕੇ ਅੰਡੇਮਾਨ ਤੇ ਨਿਕੋਬਾਰ ਕਮਾਂਡ (ਸੀਆਈਐੱਨਸੀਏਐੱਨ) ਦੇ ਕਮਾਂਡਰ-ਇਨ-ਚੀਫ਼ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਅਜੈ ਸਿੰਘ ਵੀ ਮੌਜੂਦ ਸਨ। ਰਾਜਨਾਥ ਸਿੰਘ ਸੁਰੱਖਿਆ ਬਲਾਂ ਦੇ ਵੀ ਉਬਰੂ ਹੋਏ।

ਹਿੰਦ ਮਹਾਸਾਗਰ ਖੇਤਰ ਵਿੱਚ ਚੀਨ ਦੇ ਵਾਧਵੇ ਪ੍ਰਭਾਵ ਦਰਮਿਆਨ ਰੱਖਿਆ ਮੰਤਰੀ ਦੀ ਇਹ ਫੇਰੀ ਤੇ ਸੁਰੱਖਿਆ ਬਲਾਂ

ਨਾਲ ਮੁਲਾਕਾਤ ਅਹਿਮ ਹੈ। ਆਈਐੱਨਐੱਸ ਬਾਜ਼ ਮਾਲਕਾ ਜਲਡਮਰੂ 'ਤੇ ਨਿਗ੍ਰਾ ਰੱਖਦਾ ਹੈ। ਇਹ ਉਹ ਸਾਗਰੀ ਰੂਟ ਹੈ, ਜਿਸ ਰਸਤੇ ਚੀਨ ਦੀਆਂ

ਬਹੁਤੀਆਂ ਦਰਮਾਦਾਂ ਲੰਘਦੀਆਂ ਹਨ। ਸੂਤਰਾਂ ਨੇ ਕਿਹਾ ਕਿ ਆਰਥਿਕ ਤੇ ਰਣਨੀਤਕ ਜ਼ਾਵੇਦੇ ਤੋਂ ਇਹ ਵਿਸ਼ਵ ਦਾ ਸਭ ਤੋਂ ਅਹਿਮ ਜਹਾਜ਼ਗਾਣੀ ਰੂਟ ਹੈ।

ਆਈਐੱਨਐੱਸ ਬਾਜ਼, ਜੋ ਭਾਰਤੀ ਜਲਸੈਨਾ ਦੀ ਹਵਾਈ ਸ਼ਾਖਾ ਦਾ ਮੁਕੰਮਲ ਮੂਹਰਲਾ ਅਪਗੇਟਿੰਗ ਖੇਤਰ ਹੈ, ਗੁੱਟ ਨਿਕੋਬਾਰ 'ਤੇ ਸੁਮਾਤਰਾ ਦੇ ਇੰਡੋਨੇਸ਼ਿਆਈ ਟਾਪੂ ਵਿਚਲੇ ਛੇ ਡਿਗਰੀ ਚੈਨਲ ਨੂੰ ਵੀ ਵੇਖਦਾ ਹੈ। ਰੱਖਿਆ ਮੰਤਰੀ ਮਗਰੋਂ ਇੰਦਰਾ ਪ੍ਰਥਮਾਇੰਟ ਵੀ ਗਏ, ਜੋ ਦੱਸੇ ਦੇ ਦੱਖਣੀ ਹਿੱਸੇ ਦਾ ਸਿਰਾ ਹੈ।

ਆਈਐੱਨਐੱਸ ਬਾਜ਼ ਦੀ ਫੇਰੀ ਤੋਂ ਰਾਜਨਾਥ ਸਿੰਘ ਕਾਰ ਨਿਕੋਬਾਰ ਦੇ ਏਅਰ ਫੋਰਸ ਸਟੇਸ਼ਨ ਵੀ ਗਏ। ਰੱਖਿਆ ਮੰਤਰੀ ਅੰਡੇਮਾਨ ਤੇ ਨਿਕੋਬਾਰ ਕਮਾਂਡ (ਏਐੱਨਸੀ) ਦੀਆਂ ਅਪਰੇਸ਼ਨਲ ਤਿਆਰੀਆਂ 'ਤੇ ਨਜ਼ਰਸਾਨੀ ਲਈ ਵੀਰਵਾਰ ਨੂੰ ਪੱਟਰ ਬਲੇਅਰ ਪੁੱਜੇ ਸਨ। ਦੋ ਰੋਜ਼ਾ ਫੇਰੀ ਦੌਰਾਨ ਰੱਖਿਆ ਮੰਤਰੀ ਨੇ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਅਜੈ ਸਿੰਘ ਨਾਲ ਉੱਚ ਪੱਧਰੀ ਮੀਟਿੰਗ ਕੀਤੀ ਅਤੇ ਅਪਰੇਸ਼ਨਲ ਹਾਲਾਤ ਤੇ ਮਿਲਟਰੀ ਸਰਵੇਲੈਂਸ ਬਾਰੇ ਜਾਣਕਾਰੀ ਲਈ।

ਐੱਨਟੀਪੀਸੀ ਦੇ ਚੇਅਰਮੈਨ ਦੀ ਸਜ਼ਾ 'ਤੇ ਸੁਪਰੀਮ ਕੋਰਟ ਵੱਲੋਂ ਰੋਕ

ਨਵੀਂ ਦਿੱਲੀ: ਸੁਪਰੀਮ ਕੋਰਟ ਨੇ ਮਾਣਹਾਨੀ ਦੇ ਮਾਮਲੇ 'ਚ ਕੌਮੀ ਤਾਪ ਬਿਜਲੀ ਨਿਗਮ ਲਿਮਿਟਡ (ਐੱਨਟੀਪੀਸੀ) ਦੇ ਪ੍ਰਧਾਨ ਨੂੰ ਤਿਲਗਾਨਾ ਹਾਈ ਕੋਰਟ ਵੱਲੋਂ ਸੁਣਾਈ ਗਈ ਦੇ ਮਹੀਨੇ ਦੀ ਕੈਦ ਦੀ ਸਜ਼ਾ 'ਤੇ ਅੱਜ ਰੋਕ ਲਗਾ ਦਿੱਤੀ ਹੈ। ਚੀਫ਼ ਜਸਟਿਸ ਡੀਵਾਈ ਚੰਦਰਚੂੜ, ਜਸਟਿਸ ਪੀਐੱਸ ਨਰਸਿਮਹਾ ਤੇ ਜਸਟਿਸ ਜੇਬੀ ਪਾਰਟੀਵਾਲਾ ਨੇ ਐੱਨਟੀਪੀਸੀ ਮੁਖੀ ਦੇ ਵਕੀਲ ਸੋਲਿਸਟ ਜਨਰਲ ਤੁਸ਼ਾਰ ਮਹਿਤਾ ਦੀਆਂ ਦਲੀਲਾਂ 'ਤੇ ਗੌਰ ਕੀਤਾ। ਮਹਿਤਾ ਨੇ ਕਿਹਾ ਕਿ ਹਾਈ ਕੋਰਟ ਦੇ ਹੁਕਮਾਂ 'ਤੇ ਰੋਕ ਲਾਏ ਜਾਣ ਦੀ ਲੋੜ ਹੈ। ਬੈਂਚ ਨੇ ਕਿਹਾ, 'ਅਸੀਂ ਹਾਈ ਕੋਰਟ ਦੇ ਹੁਕਮਾਂ 'ਤੇ ਰੋਕ ਲਗਾ ਰਹੇ ਹਾਂ।' ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਦਿੱਤੇ ਅਦਾਲਤ ਨੇ ਐੱਨਟੀਪੀਸੀ ਦੇ ਪ੍ਰਧਾਨ ਤੇ ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ ਗੁਰਦੀਪ ਸਿੰਘ ਦੀ ਅਪੀਲ 'ਤੇ ਸੁਣਵਾਈ ਲਈ ਸਹਿਮਤੀ ਜ਼ਾਹਿਰ ਕੀਤੀ ਸੀ। ਜ਼ਿਕਰਯੋਗ ਹੈ ਕਿ 31 ਦਸੰਬਰ ਨੂੰ ਤਿਲਗਾਨਾ ਹਾਈ ਕੋਰਟ ਨੇ ਐੱਨਟੀਪੀਸੀ ਦੇ ਪ੍ਰਧਾਨ ਤੇ ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ ਗੁਰਦੀਪ ਸਿੰਘ ਨੂੰ ਤੋਰਕ ਮਾਮਲੇ 'ਚ ਦੋ ਮਹੀਨੇ ਜੇਲ੍ਹ ਦੀ ਸਜ਼ਾ ਸੁਣਾਈ ਸੀ।

ਬੈਂਕ ਘੁਟਾਲਾ: ਯੂਨੀਟੋਕ ਦੇ ਸਾਬਕਾ ਡਾਇਰੈਕਟਰਾਂ ਖ਼ਿਲਾਫ਼ ਨਵਾਂ ਕੇਸ

ਨਵੀਂ ਦਿੱਲੀ: ਕੇਂਦਰੀ ਜਾਂਚ ਬਿਊਰੋ (ਸੀਬੀਆਈ) ਨੇ ਆਈਡੀਬੀਆਈ ਬੈਂਕ ਵਿੱਚ 385 ਕਰੋੜ ਰੁਪਏ ਦੇ ਕਥਿਤ ਧੋਖਾਧੜੀ ਦੇ ਮਾਮਲੇ ਸਬੰਧੀ ਯੂਨੀਟੋਕ ਲਿਮਿਟਡ ਅਤੇ ਇਸ ਦੇ ਸਾਬਕਾ ਡਾਇਰੈਕਟਰਾਂ ਖ਼ਿਲਾਫ਼ ਨਵਾਂ ਕੇਸ ਦਰਜ ਕੀਤਾ ਹੈ। ਅਧਿਕਾਰੀਆਂ ਨੇ ਅੱਜ ਇੱਥੇ ਦੱਸਿਆ ਕਿ ਬੈਂਕ ਵਿੱਚ ਧੋਖਾਧੜੀ ਦੀ ਸ਼ਿਕਾਇਤ ਮਿਲਣ ਦੇ ਕਰੀਬ ਛੇ ਮਹੀਨਿਆਂ ਮਗਰੋਂ ਸੀਬੀਆਈ ਨੇ ਯੂਨੀਟੋਕ, ਇਸ ਦੇ ਸਾਬਕਾ ਪ੍ਰਧਾਨਾਂ ਅਤੇ ਨਿਰਦੇਸ਼ਕਾਂ ਕੇਸ਼ਵ ਚੰਦਰ, ਅਜੈ ਚੰਦਰ ਅਤੇ ਸੰਜੇ ਚੰਦਰ ਖ਼ਿਲਾਫ਼ ਵੱਖ ਵੱਖ ਧਾਰਣਾਂ ਤਹਿਤ ਕੇਸ ਦਰਜ ਕੀਤਾ ਹੈ। ਸੀਬੀਆਈ ਕੇਨਰਾ ਬੈਂਕ ਵਿੱਚ ਕਥਿਤ ਧੋਖਾਧੜੀ ਦੇ ਇੱਕ ਹੋਰ ਮਾਮਲੇ ਵਿੱਚ ਵੀ ਯੂਨੀਟੋਕ ਦੇ ਇਨ੍ਹਾਂ ਮੁਲਜ਼ਮ ਅਧਿਕਾਰੀਆਂ ਖ਼ਿਲਾਫ਼ ਜਾਂਚ ਕਰ ਰਹੀ ਹੈ। ਅਧਿਕਾਰੀਆਂ ਨੇ ਦੱਸਿਆ ਕਿ ਰੀਅਲ ਅਸਟੇਟ ਕੰਪਨੀ ਯੂਨੀਟੋਕ ਨੇ ਸਾਲ 2012 ਦੌਰਾਨ ਆਈਡੀਬੀਆਈ ਬੈਂਕ ਤੋਂ ਕਥਿਤ ਤੌਰ 'ਤੇ 400 ਕਰੋੜ ਰੁਪਏ ਦੀ ਵੱਡਰ ਬਿੱਲ ਡਿਸਕਾਉਂਟਿੰਗ (ਵੀਬੀਡੀ) ਸਹੂਲਤ ਦਾ ਲਾਭਾ ਲੈ ਰਹੀ ਸੀ, ਜੋ ਇੱਕ ਤਰ੍ਹਾਂ ਦਾ ਕਰਜ਼ਾ ਹੁੰਦਾ ਹੈ। ਸ਼ਿਕਾਇਤ ਅਨੁਸਾਰ ਕੰਪਨੀ ਵੀਬੀਡੀ ਬਿੱਲ ਦਾ ਬੁਗਤਾਨ ਕਰਨ ਵਿੱਚ ਪਛੜ ਗਈ ਸੀ।

ਅਦਾਕਾਰਾ ਜੈਕੁਲਿਨ ਫਰਨਾਂਡੇਜ਼ ਅਦਾਲਤ 'ਚ ਪੇਸ਼

ਮਨੀ ਲਾਂਡਰਿੰਗ ਕੇਸ 'ਚ ਸੁਕੋਬ ਚੰਦਰਸ਼ੇਖਰ ਵਰਧੁਆਲੀ ਪੇਸ਼

ਨਵੀਂ ਦਿੱਲੀ, 6 ਜਨਵਰੀ
ਵਿਲਮ ਅਦਾਕਾਰਾ ਜੈਕੁਲਿਨ ਫਰਨਾਂਡੇਜ਼ 200 ਕਰੋੜ ਰੁਪਏ ਦੇ ਮਨੀ ਲਾਂਡਰਿੰਗ ਕੇਸ 'ਚ ਅੱਜ ਦਿੱਲੀ ਦੀ ਇੱਕ ਅਦਾਲਤ 'ਚ ਪੇਸ਼ ਹੋਈ। ਇਸ ਮਾਮਲੇ 'ਚ ਕਥਿਤ ਠੱਗ ਸੁਕੋਬ ਚੰਦਰਸ਼ੇਖਰ ਵੀ ਮੁਲਜ਼ਮ ਹੈ। ਵਿਸ਼ੇਸ਼ ਜੱਜ ਸ਼ੈਲੋਰ ਮਲਿਕ ਨੇ ਕੇਸ 'ਚ ਦੋਸ਼ ਤੈਅ ਕਰਨ ਦੇ ਮੁੱਦੇ 'ਤੇ ਦਲੀਲਾਂ ਦੀ ਸੁਣਵਾਈ ਕੀਤੀ। ਚੰਦਰਸ਼ੇਖਰ ਦੇ ਵਕੀਲ ਨੇ ਸੁਣਵਾਈ ਦੌਰਾਨ ਐਨਫੋਰਸਮੈਂਟ ਡਾਇਰੈਕਟੋਰੇਟ (ਈਡੀ) ਨੂੰ ਸਵਾਲ ਕੀਤਾ ਕਿ ਜੇਕਰ ਅਜੇ ਤੱਕ ਚੰਦਰਸ਼ੇਖਰ ਨੂੰ ਇਸ ਕੇਸ 'ਚ ਦੇਸ਼ੀ ਕਰਾਰ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ ਤਾਂ ਉਸ ਨੂੰ 'ਹਿਸਟਰੀ ਸ਼ੀਟਰ' ਕਿਉਂ ਕਿਹਾ ਜਾ ਰਿਹਾ ਹੈ। ਚੰਦਰਸ਼ੇਖਰ ਵੀਡੀਓ ਕਾਨਫਰੰਸ ਰਾਹੀਂ ਅਦਾਲਤ 'ਚ ਪੇਸ਼ ਹੋਇਆ। ਅਦਾਲਤ ਨੇ ਫਰਨਾਂਡੇਜ਼ ਨੂੰ 15 ਨਵੰਬਰ ਨੂੰ ਪੱਕੀ ਜ਼ਮਾਨਤ ਦੇ ਦਿੱਤੀ ਸੀ।



ਨਵੀਂ ਦਿੱਲੀ ਵਿੱਚ ਪੇਸ਼ ਮਗਰੋਂ ਅਦਾਕਾਰਾ ਜੈਕੁਲਿਨ ਫਰਨਾਂਡੇਜ਼। ਫੋਟੋ: ਪੀਟੀਆਈ

ਅਦਾਕਾਰਾ ਨੂੰ ਇਸ ਮਾਮਲੇ 'ਚ ਅਜੇ ਤੱਕ ਗ੍ਰਿਫ਼ਤਾਰ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਜ਼ਿਕਰਯੋਗ ਹੈ ਕਿ ਅਦਾਲਤ ਨੇ ਐਨਫੋਰਸਮੈਂਟ ਡਾਇਰੈਕਟੋਰੇਟ ਵੱਲੋਂ ਦਾਇਰ ਪੁਰਕ ਦੋਸ਼ ਪੱਤਰ ਦਾ ਬੀਤੇ ਸਾਲ 31 ਅਗਸਤ ਨੂੰ ਨੋਟਿਸ ਲਿਆ ਸੀ ਅਤੇ ਅਦਾਕਾਰਾ ਨੂੰ ਅਦਾਲਤ 'ਚ ਪੇਸ਼ ਹੋਣ ਲਈ ਕਿਹਾ ਸੀ।

ਮਾਣਹਾਨੀ ਕੇਸ: ਸੰਜੈ ਰਾਉਤ ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼

ਮੁੰਬਈ, 6 ਜਨਵਰੀ
ਇੱਥੇ ਦੀ ਇੱਕ ਮੈਜਿਸਟਰੇਟ ਅਦਾਲਤ ਨੇ ਭਾਜਪਾ ਨੇਤਾ ਕ੍ਰਿਤੀ ਸੋਨਿਆ ਦੀ ਪਤਨੀ ਵੱਲੋਂ ਦਾਇਰ ਮਾਣਹਾਨੀ ਕੇਸ ਵਿੱਚ ਸ਼ਿਵ ਸੈਨਾ ਸੰਸਦ ਮੈਂਬਰ ਸੰਜੈ ਰਾਉਤ ਖ਼ਿਲਾਫ਼ ਜਾਰੀ ਗੈਰ-ਜ਼ਮਾਨਤੀ ਵਾਰੰਟ ਰੱਦ ਕਰ ਦਿੱਤਾ ਹੈ। ਇਹ ਵਾਰੰਟ ਸੰਜੈ ਰਾਉਤ ਵੱਲੋਂ ਅਦਾਲਤ 'ਚ ਪੇਸ਼ ਹੋਣ ਮਗਰੋਂ ਰੱਦ ਕੀਤਾ ਗਿਆ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਦਿਨ ਵਿੱਚ ਜਦੋਂ ਮਾਮਲੇ ਸੁਣਵਾਈ ਸ਼ੁਰੂ ਹੋਈ ਤਾਂ ਰਾਉਤ ਦੇ ਵਕੀਲ ਨੇ ਉਨ੍ਹਾਂ ਦੀ ਨਿੱਜੀ ਪੇਸ਼ੀ ਤੋਂ ਛੁੱਟ ਮੰਗੀ ਪਰ ਸੇਵਾਰੀ ਮੈਟਰੋਪੋਲਿਟਨ ਮੈਜਿਸਟਰੇਟ ਨੇ ਅਪੀਲ ਪਾਰਜ ਕਰਦਿਆਂ ਅੰਡੇਮਾਨ ਤੇ ਨਿਕੋਬਾਰ ਕਮਾਂਡ (ਏਐੱਨਸੀ) ਦੀਆਂ ਅਪਰੇਸ਼ਨਲ ਤਿਆਰੀਆਂ 'ਤੇ ਨਜ਼ਰਸਾਨੀ ਲਈ ਵੀਰਵਾਰ ਨੂੰ ਪੱਟਰ ਬਲੇਅਰ ਪੁੱਜੇ ਸਨ। ਦੋ ਰੋਜ਼ਾ ਫੇਰੀ ਦੌਰਾਨ ਰੱਖਿਆ ਮੰਤਰੀ ਨੇ ਲੈਫਟੀਨੈਂਟ ਜਨਰਲ ਅਜੈ ਸਿੰਘ ਨਾਲ ਉੱਚ ਪੱਧਰੀ ਮੀਟਿੰਗ ਕੀਤੀ ਅਤੇ ਅਪਰੇਸ਼ਨਲ ਹਾਲਾਤ ਤੇ ਮਿਲਟਰੀ ਸਰਵੇਲੈਂਸ ਬਾਰੇ ਜਾਣਕਾਰੀ ਲਈ।

ਸਿਖਲਾਈ ਜਹਾਜ਼ ਹਾਦਸਾਗ੍ਰਸਤ; ਪਾਇਲਟ ਹਲਾਕ, ਟਰੇਨੀ ਜ਼ਖ਼ਮੀ

ਸੰਘਣੀ ਧੁੰਦ ਕਰਕੇ ਮੰਦਿਰ ਦੇ ਗੁੰਬਦ ਨਾਲ ਟਕਰਾਉਣ ਕਾਰਨ ਵਾਪਰਿਆ ਹਾਦਸਾ

ਭੋਪਾਲ/ਗੀਵਾ, 6 ਜਨਵਰੀ



ਗੀਵਾ ਵਿੱਚ ਹਾਦਸਾਗ੍ਰਸਤ ਹੋਇਆ ਸਿਖਲਾਈਯਾਜ਼ਾ ਜਹਾਜ਼। ਫੋਟੋ: ਪੀਟੀਆਈ

ਮੱਧ ਪ੍ਰਦੇਸ਼ ਦੀ ਰਾਜਧਾਨੀ ਭੋਪਾਲ ਤੋਂ 400 ਕਿਲੋਮੀਟਰ ਦੂਰ ਗੀਵਾ ਜ਼ਿਲ੍ਹੇ ਵਿੱਚ ਟਰੇਨਰ ਜਹਾਜ਼ ਦੇ ਹਾਦਸਾਗ੍ਰਸਤ ਹੋਣ ਕਾਰਨ ਪਾਇਲਟ ਦੀ ਮੌਤ ਹੋ ਗਈ। ਵੀਰਵਾਰ ਰਾਤ ਕਰੀਬ 11.30 ਵਜੇ ਵਾਪਰੀ ਇਸ ਘਟਨਾ ਦੌਰਾਨ ਜਹਾਜ਼ 'ਚ ਸਵਾਰ ਟਰੇਨੀ ਪਾਇਲਟ ਜ਼ਖ਼ਮੀ ਹੋ ਗਿਆ। ਚੋਰਗੱਟਾ ਪੁਲੀਸ ਥਾਣੇ ਦੇ ਮੁਖੀ ਜੇਪੀ ਪਟੇਲ ਨੇ ਦੱਸਿਆ ਕਿ ਟਰੇਨਿੰਗ ਦੌਰਾਨ ਮੰਦਰ ਦੇ ਗੁੰਬਦ ਅਤੇ ਇੱਕ ਦਰੱਖਤ ਨਾਲ ਟਕਰਾਉਣ ਮਗਰੋਂ ਇਹ ਜਹਾਜ਼ ਹਵਾਈ ਪੱਟੀ ਤੋਂ ਤਿੰਨ ਕਿਲੋਮੀਟਰ ਦੂਰ ਹਾਦਸਾਗ੍ਰਸਤ ਹੋ ਗਿਆ। ਅਧਿਕਾਰੀਆਂ ਨੇ ਦੱਸਿਆ ਕਿ ਇਹ ਜਹਾਜ਼ ਇੱਕ ਪ੍ਰਾਈਵੇਟ ਅਕੈਡਮੀ ਦਾ ਸੀ। ਗੀਵਾ ਦੇ ਜ਼ਿਲ੍ਹਾ ਅਧਿਕਾਰੀ ਮਨੋਜ ਪੁਸ਼ਪ (50) ਵਾਸੀ ਪਟਨਾ ਦੀ ਹਾਦਸੇ ਦੌਰਾਨ ਮੌਤ ਹੋ ਗਈ, ਜਦਕਿ ਟਰੇਨੀ ਪਾਇਲਟ ਸੇਂਟੂ ਯਾਦਵ (23) ਵਾਸੀ ਜੈਪੁਰ ਨੂੰ ਸਰਕਾਰੀ ਸੰਜੇ

ਗ੍ਰਹਿ ਮੰਤਰੀ ਵੱਲੋਂ ਹਾਦਸੇ ਦੀ ਜਾਚ ਦੇ ਨਿਰਦੇਸ਼
ਸੂਚੇ ਦੇ ਗ੍ਰਹਿ ਮੰਤਰੀ ਨਰੇਂਦਰ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਜਾਚ ਰਾਤ ਵੇਲੇ ਸੰਘਣੀ ਧੁੰਦ ਦੌਰਾਨ ਉਤਰਨ ਦੀ ਕੋਸ਼ਿਸ਼ ਕਰਦਿਆਂ ਇੱਕ ਮੰਦਿਰ ਅਤੇ ਬਿਜਲੀ ਦੀਆਂ ਤਾਰਾਂ ਨਾਲ ਟਕਰਾਉਣ ਕਾਰਨ ਹਾਦਸਾਗ੍ਰਸਤ ਹੋ ਗਿਆ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਘਟਨਾ ਦੇ ਕਾਰਨਾਂ ਦੀ ਜਾਚ ਦੇ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਗਏ ਹਨ ਅਤੇ ਤੁਰੰਤ ਖਿੱਚਣ ਸੰਭਵ ਲਈ ਕਿਹਾ ਗਿਆ ਹੈ। ਮੰਤਰੀ ਨੇ ਕਿਹਾ ਕਿ ਹਾਦਸੇ ਦੀ ਜਾਚ ਲਈ ਹਵਾਬਾਜ਼ੀ ਮਾਹਿਰਾਂ ਦੀ ਇੱਕ ਟੀਮ ਘਟਨਾ ਸਥਾਨ ਲਈ ਮੁੰਬਈ ਤੋਂ ਰਵਾਨਾ ਹੋ ਗਈ ਹੈ।

ਗਾਂਧੀ ਮੈਡੀਕਲ ਕਾਲਜ ਹਸਪਤਾਲ ਵਿੱਚ ਭਰਤੀ ਕਰਵਾਇਆ ਗਿਆ ਹੈ, ਜਾ ਰਹੀ ਹੈ।

ਪੰਜਾਬ ਰਾਜ ਟਰਾਂਸਮਿਸ਼ਨ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ
ਰਜਿ. ਦਫ਼ਤਰ: ਪੀ.ਐਸ.ਈ.ਬੀ. ਚੈਂਡ ਆਫਿਸ, ਈ.ਮਾਲ, ਪਟਿਆਲਾ-147001
ਕਾਰਪੋਰੇਟ ਸਟਰਾਕਚਰ ਨੰ. U40109PB2010SGC033814 www.pstcl.org
ਦਫ਼ਤਰ: ਸੀਨੀਅਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਪੀ ਤੇ ਐਮ ਮੰਡਲ-2, ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ, ਟੈਲੀਫੋਨ ਨੰ. 96461-18221
ਟੈਕਸਟ ਨੰਬਰ: 02/MGG-11/2022-23

ਸੀ. ਚੌਮ ਦਾ ਵੇਰਵਾ
1 ਇੱਕ ਨੰਬਰ MCV (SATA LPT 1109) 05 tonne ਜਾਂ ਬਰਾਬਰ ਡੀਜ਼ਲ ਵਾਧਨ ਇੱਕ ਸਲੈਟ ਏ.ਈ.ਟੀ.ਟੀ.ਐਲ. ਸ.ਭਾ ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ ਅਧੀਨ ਪੀ ਤੇ ਐਮ ਮੰਡਲ-2, ਪੀ.ਐਸ.ਈ.ਬੀ.ਐਲ., ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ ਲਈ ਆਉਟਰਿਜ਼ਿੰਗ 'ਤੇ ਲੈਣ ਲਈ ਜਿਸ ਦਾ ਮਾਡਲ ਟੈਂਡਰ ਬੰਨ੍ਹਣ ਤੋਂ ਚਾਰ ਸਾਲ ਪੂਰਾਵਾ ਨਾ ਹੋਵੇ। Tender Enquiry No. 02/MGG-11/2022-23

ਬਿੱਡ ਪਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ/ਸਮਾਂ: 09.02.2023 up to 11.00 ਵਜੇ ਤੱਕ। ਬਿੱਡ ਬੰਨ੍ਹਣ ਦੀ ਮਿਤੀ/ਸਮਾਂ: 09.02.2023 ਤੋਂ 11.30 ਵਜੇ। ਟੈਂਡਰ ਦੇ ਵੇਰਵੇ ਵਾਲੇ www.pstcl.org 'ਤੇ ਵੇਖੋ।
Note: ਟੈਂਡਰ ਦੇ ਕੋਰੀਜ਼ੇਸ਼ਨ ਉਪਰੋਕਤ ਦਰਜਾਈ ਗਾਈ Website ਵਿੱਚ ਪ੍ਰਕਾਸ਼ਿਤ ਕੀਤੇ ਜਾਣਗੇ।
ਸੀਨੀਅਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀ. ਪੀ ਤੇ ਐਮ ਮੰਡਲ-2, ਪੀ.ਐਸ.ਟੀ.ਸੀ.ਐਲ., ਮੰਡੀ ਗੋਬਿੰਦਗੜ੍ਹ।
DPR/Pb/20255

ਵਾਰਮ-ਏ ਜਨਤਕ ਘੋਸ਼ਣਾ

(ਇਨਸਾਲਵੇਸ਼ੀ ਐਂਡ ਬੈਕਰੁਪਟਸੀ ਬਰਡ ਆਫ ਇੰਡੀਆ) (ਇਨਸਾਲਵੇਸ਼ੀ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਜੈਕਟ ਵਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਲ) ਰੈਗੂਲੇਸ਼ਨ 2016 'ਤੇ ਐਮ ਮੰਡਲ-6 ਦੇ ਅਧੀਨ।
ਨਿਚਕੋਤਾ ਪੋਪਰਜ਼ ਲਿਮਿਟਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸਬੰਧਤ ਵੇਰਵਾ		ਨਿਚਕੋਤਾ ਪੋਪਰਜ਼ ਲਿਮ.
1. ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਦਾ ਨਾਂ	25 ਮਈ, 1988	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ
2. ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਦੀ ਸਹਾਇਤਾ ਦੀ ਮਿਤੀ	25 ਮਈ, 1988	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ
3. ਅਧਿਕਾਰਿਤ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਸਹਾਇਤਾ ਰਜਿਸਟਰੇਟਰ ਹੈ	U21022PB1988PLC008412	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ
4. ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਦਾ ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ. /ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਲਿਮਿਟਡ ਲਾਇਬਰੇਰੀ ਪਹਿਚਾਣ ਨੰ.	U21022PB1988PLC008412	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
5. ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਦੇ ਰਜਿਸਟਰੇਟਰ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਵੱਖ) ਦਾ ਪਤਾ	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201 ਬ੍ਰਾਂਚ ਦਫ਼ਤਰ: ਐਸ.ਐਚ. 703, ਐਨੇਲੇਸੀਮੇਮੀਮਾਦਾ, ਚੰਡੀਗੜ੍ਹ-160101	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
6. ਕਾਰਪੋਰੇਟ ਡੋਕੂਮੈਂਟ ਦੇ ਸਬੰਧ ਵਿੱਚ ਇਨਸਾਲਵੇਸ਼ੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	5 ਜਨਵਰੀ, 2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
7. ਇਨਸਾਲਵੇਸ਼ੀ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਜੈਕਟ ਹੇਠ ਹੋਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	4 ਜੁਲਾਈ, 2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
8. ਬੈਂਚੋਂ ਅੰਤਿਮ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਕਲੇਸ਼ਨ ਕੇਂਦਰ ਕਰ ਰਹੀ ਇਨਸਾਲਵੇਸ਼ੀ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਨੰ	ਰਜਿ. ਨੰ. IBBU/PA-002/IP-N00816/2019-20/12564 AFA Vallid: upto 30-Nov-2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
9. ਬੈਂਚੋਂ ਵੱਲ ਰਜਿਸਟਰੇਟਰ ਅੰਤਿਮ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਪਤਾ ਤੇ ਈਲ	ਰਜਿ. ਨੰ. IBBU/PA-002/IP-N00816/2019-20/12564 AFA Vallid: upto 30-Nov-2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
10. ਅੰਤਿਮ ਪ੍ਰਕਾਸ਼ਤ ਪ੍ਰੋਕਲੇਸ਼ਨ ਨਾਲ ਸਬੰਧਤ ਵਾਰਸਤ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਨਾਂ	ਰਜਿ. ਨੰ. IBBU/PA-002/IP-N00816/2019-20/12564 AFA Vallid: upto 30-Nov-2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
11. ਵਾਰਸਤ ਪ੍ਰਕਾਸ਼ਤ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਪਤਾ	ਰਜਿ. ਨੰ. IBBU/PA-002/IP-N00816/2019-20/12564 AFA Vallid: upto 30-Nov-2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
12. ਇੱਕ ਸੁੱਚੀ ਵਿਚ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿੱਧੀ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸਾਲਵੇਸ਼ੀ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਨਾਂ (ਜੇਕਰ ਸੁੱਚੀ ਲਈ ਤਿੰਨ ਨ)	ਰਜਿ. ਨੰ. IBBU/PA-002/IP-N00816/2019-20/12564 AFA Vallid: upto 30-Nov-2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
13. ਇੱਕ ਸੁੱਚੀ ਵਿਚ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿੱਧੀ ਦੇ ਤੌਰ 'ਤੇ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸਾਲਵੇਸ਼ੀ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਨਾਂ (ਜੇਕਰ ਸੁੱਚੀ ਲਈ ਤਿੰਨ ਨ)	ਰਜਿ. ਨੰ. IBBU/PA-002/IP-N00816/2019-20/12564 AFA Vallid: upto 30-Nov-2023	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201
14. (ਏ) ਸਬੰਧਤ ਵਾਰਸਤ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿੱਧੀ ਦਾ ਵੇਰਵਾ ਸੂਚਕ ਹੋ:	(a) Web Link: https://bbu.gov.in/home/downloads (b) ਗੋਬਿੰਦ ਪਤਾ: ਲਾਹੂ ਨਗੀ	ਰਜਿ. ਦਫ਼ਤਰ: ਮੁਖ਼ਬਾਰਕਪੁਰ, ਤਹਿ. ਰਾਜਧਾਨੀ ਪਟਿਆਲਾ, ਪੰਜਾਬ-140201

ਬਰਾਇਦਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਨਸਾਲਵੇਸ਼ੀ ਰਾਜ ਟ੍ਰਿਬਿਊਨ ਵੱਲੋਂ 06 ਜਨਵਰੀ, 2023 ਨੂੰ ਨਿਚਕੋਤਾ ਪੋਪਰਜ਼ ਲਿਮਿਟਡ ਦੇ ਇੱਕ ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੇਸ਼ੀ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦੀ ਸਹਾਇਤਾ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।
ਨਿਚਕੋਤਾ ਪੋਪਰਜ਼ ਲਿਮਿਟਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਬਰਾਇਦਾ ਸੂਚੀ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਪ੍ਰਭਾਵ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ 19 ਜਨਵਰੀ, 2023 ਤੱਕ ਪਾਉਣਾ ਹੈ। ਸਹਾਇਤਾ ਦਰਜਾਬੰਦੀ ਅਤੇ ਉਪ ਅੰਤਿਮ ਪ੍ਰਕਾਸ਼ਤ ਪ੍ਰੋਕਲੇਸ਼ਨ ਕੇਂਦਰ ਜਾਂ ਕਰਵਾਉਣਾ।
ਕ੍ਰੈਡਿਟਰਾਂ ਨੂੰ ਪ੍ਰਕਾਸ਼ਤ ਪ੍ਰੋਕਲੇਸ਼ਨ ਵਿੱਚ ਅੰਤਿਮ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਪਤਾ ਨਹੀਂ ਕਰਵਾਉਣਾ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਾਂ ਵੱਲੋਂ ਪ੍ਰਕਾਸ਼ਤ ਪ੍ਰੋਕਲੇਸ਼ਨ ਵਿੱਚ ਅੰਤਿਮ ਰੇਜ਼ਿਲਿਊਸ਼ਨ ਪ੍ਰੋਕਲੇਸ਼ਨ ਦਾ ਪਤਾ ਨਹੀਂ ਕਰਵਾਉਣਾ।
ਐਨੋਟੇ ਨੰ. 12 ਸਹਾਇਤਾ ਸੂਚੀਬੱਧ ਕਿਸੇ ਇੱਕ ਕਰਜ਼ਾ ਨਾਲ ਸਬੰਧਤ ਕ੍ਰੈਡਿਟਰਾਂ ਵਿੱਚੋਂ ਕ੍ਰੈਡਿਟਰ ਐਨੋਟੇ ਨੰ. 13 ਸਹਾਇਤਾ ਸੂਚੀਬੱਧ 03 ਇਨਸਾਲਵੇਸ਼ੀ ਪ੍ਰੋਕਲੇਸ਼ਨ ਵਿੱਚ ਕਿਸੇ ਇੱਕ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿੱਧੀ ਦੀ ਵੱਲੋਂ ਹੋਣਾ ਸਹਿਤ ਹਨ ਤਾਂ ਜੋ ਕਰਜ਼ਾ ਸਹਿਣੇ ਵਿੱਚ ਕਰਜ਼ਾ (NA) ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿੱਧੀ ਦੇ ਰੂਪ ਵਿੱਚ ਕੰਮ ਕੀਤਾ ਜਾ ਸਕੇ।
ਦਾਅਵਿਆਂ 'ਤੇ ਫੁੱਲੇ ਜਾਂ ਗ੍ਰਹਿਕਾਰ ਕਰਨ ਵਾਲੇ ਪ੍ਰਕਾਸ਼ਤ ਕਰਵਾਉਣ 'ਤੇ ਜ਼ਰੂਰੀਆਂ ਕਾਰਵਾਈਆਂ ਸਾਂਝੀਆਂ।

ਸਹੀ/ ਪਰਮਿਟਰ ਕੁਮਾਰ ਭਸ਼ੀਨ ਨਿਚਕੋਤਾ ਪੋਪਰਜ਼ ਲਿਮ. ਲਈ ਅੰਤਿਮ ਪ੍ਰਕਾਸ਼ਤ ਪ੍ਰੋਕਲੇਸ਼ਨ।
Reg. No. IBBU/PA-002/IP-N00816/2019-20/12564

ਪੰਜਾਬ ਸਰਕਾਰ ਟੈਂਡਰ ਨੋਟਿਸ

ਲੜੀ ਨੰ.	ਵਿਭਾਗ ਦਾ ਨਾਂ	ਕੰਮ/ਨੋਟਿਸ/ਟੈਂਡਰ ਦਾ ਵੇਰਵਾ	ਖੁੱਲ੍ਹਣ ਦੀ ਮਿਤੀ/ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ	ਰਕਮ ਬਿਆਨ (ਅੰਦਾ) ਲੱਖਾਂ ਵਿੱਚ	ਨੋਟਲ ਅਡਰਸ/ਸੰਪਰਕ ਵੇਬਸਾਈਟ
1.	ਡਾਇਰੈਕਟਰ ਵਿਵਲ ਐਂਟੀਕੋਰਪੋਰੇਸ਼ਨ, ਚੰਡੀਗੜ੍ਹ	ਵਿਕਾਸਤ ਵਿੱਗ ਸੇਂਟ ਏਟਰਕੁਵਾਟ ਨੂੰ ਕਿਰਾਏ 'ਤੇ ਲੈਣ ਲਈ ਏਮਰ ਚਾਰਟਰ ਸਰਵਿਸ ਪ੍ਰਦਾਤਾਵਾਂ ਦਾ ਪੇਨਲ ਤਿਆਰ ਕਰਨ ਲਈ ਅਲਪ ਕਾਲ ਟੈਂਡਰ ਨੋਟਿਸ। ਵੇਰਵੇ ਲਈ ਲਾਗੂਆਨ ਕਰੋ: punjab.gov.in	07.01.2023/27.01.2023	0.00 LACS	9988387706 dcpunjab@gmail.com

ਹੋਰ ਜਾਣਕਾਰੀ, ਸ਼ੁੱਧੀ ਪੱਤਰ ਅਤੇ ਸ਼ਮੀਮਾ ਹੋਣ 'ਤੇ ਕ੍ਰਿਪਾ ਕਰਕੇ ਵੇਖੋ: punjab.gov.in, www.eproc.punjab.gov.in
DPR/Pb/20261

ਪੰਜਾਬ ਸਰਕਾਰ ਈ-ਨਿਲਾਮੀ ਸੂਚਨਾ
ਨੰ. 22/ADFO ਮਿਤੀ: 05.01.2023
ਨਗਰ ਨਿਗਮ, ਬਠਿੰਡਾ ਵੱਲੋਂ ਕੇਂਦਰੀ ਬੋਲੀ ਸਿਸਟਮ 'ਤੇ ਈ-ਨਿਲਾਮੀ ਦੀ ਮੰਗ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਲੜੀ ਨੰ.	ਕੰਮ ਦਾ ਨਾਂ	ਰਾਖਵੀਂ ਕੀਮਤ	ਅੰਤਿਮ ਮਿਤੀ ਅਤੇ ਸਮਾਂ
1.	ਨਕਾਰਾ ਡਾਇਰੈਕਟਰ ਵਹੀਕਲ ਨੰ. PB-03E-4229 ਮਾਰਚ 1995 (01 ਅਦਾਰ) ਦੀ ਵਿਕਰੀ	ਰੁ. 82000/-	20.01.2023 ਸਵੇਰੇ 11.00 ਵਜੇ

ਨੋਟ: ਟੈਂਡਰ ਨੋਟਿਸ ਨਾਲ ਸਬੰਧਤ ਕਿਸੇ ਵੀ ਸ਼ੁੱਧੀਪੱਤਰ ਨੂੰ ਸਿਰਫ www.tenderwizard.com/DLPG 'ਤੇ ਹੀ ਪ੍ਰਕਾਸ਼ਿਤ ਕੀਤਾ ਜਾਵੇਗਾ।
DPR/Pb/20236 **ਸਹੀ/- ਕਾਰਪੋਰੇਸ਼ਨ ਇੰਜੀਨੀਅਰ, ਨਗਰ ਨਿਗਮ, ਬਠਿੰਡਾ**

ਪੰਜਾਬ ਸਟੇਟ ਕੌਮਲ ਵਾਰ ਸਾਇੰਸ ਐਂਡ ਟੈਕਨਾਲਜੀ (ਕੌਮਲ ਸਰਕਾਰ ਦਾ ਅਦਾਰਾ) ਦੂਜੀ ਮੀਂਜਲ, MGSPIC ਕੰਪਲੈਕਸ, ਇੰਸਟੀਚਿਊਸ਼ਨ ਏਰੀਆ, ਸੈਕਟਰ-26, ਚੰਡੀਗੜ੍ਹ-160019
ਟੈਲ: 0172-2792325, 2793300, ਫਾਕਸ: 2793143
Website: pscst.punjab.gov.in

ਭਰਤੀ ਸੂਚਨਾ
ਦਰਮਾਸਤ ਪ੍ਰਾਪਤੀ ਦੀ ਅੰਤਿਮ ਮਿਤੀ: 16.01.2023 pscst ਵੱਲੋਂ ਹੇਠ ਲਿਖੀਆਂ ਕਾਰੋੜਕ ਵਾਲੀਆਂ ਅਸਾਮੀਆਂ ਨੂੰ ਭਰਨ ਲਈ ਬਿਨੈ ਪੱਤਰ ਮੰਗੇ ਜਾਂਦੇ ਹਨ:

- Project Associate-II/ Communicator 01
- Project Assistant-I 01

ਯੋਗਤਾ: ਤਜਰਬਾ, ਉਮਰ, ਵੈਤਨ ਅਤੇ ਹੋਰ ਪ੍ਰਤੀਬੱਧ ਤੇ ਸ਼ਰਤਾਂ ਆਦਿ ਸਹਿਤ ਵਿਸਤ੍ਰਿਤ ਵਿਗਿਆਪਣ ਸਾਡੀ ਵੈੱਬਸਾਈਟ pscst.punjab.gov.in 'ਤੇ ਵੇਖੋ।
DPR/Pb/20256 **ਇੰਚਾਰਜ (ਪ੍ਰਫ਼ਾਸ਼ਨ)**

[ਵਾਰਮ ਨੰ. 3 (ਵੇੱਚੋਂ ਰੈਗੂਲੇਸ਼ਨ-15(1